

15.06 hrs.

**MINES (AMENDMENT) BILL\***  
(Amendment of sections 12, 64 etc.)

**SHRI S. C. SAMANTA (Tamluk):** I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

**MR. DEPUTY-SPEAKER:** Motion moved:

"That leave be granted to introduce a Bill further to amend the Mines Act, 1952."

**Shri R. N. Sharma** He wants to oppose the Bill.

**SHRI R. N. SHARMA (Dhanbad):** The practice is that when Private Bills are sought to be introduced, they are not opposed. This Bill is to amend the Mines Act. I come from the mining area....

**SHRI G. VISWANATHAN (Wandiwash):** So he wants to undermine it!

**SHRI R. N. SHARMA:** The fact is that this Bill is similar to the Bill now before a Joint Committee which is already seized of the problem. This Bill seeks to amend sections 12, 72, penal clauses and also the provision concerning the Mining Board. These clauses are already under amendment by the Joint Committee. This Bill is completely identical to the one already before the Joint Committee. On this ground, I oppose its introduction.

**MR. DEPUTY-SPEAKER:** Does Shri Samanta want to say anything?

**SHRI R. D. BHANDARE (Bombay Central):** It is not opposing. It is a point of order. As a matter of fact, it is a procedural matter.

**MR. DEPUTY-SPEAKER:** Order please. I do not think that stage has come. It is only when the Bill has been introduced and discussion started that it is for Government to come forward and say that this is being done by them, a Government Bill is there, and then request the member to withdraw his Bill or to do something about it.

**SHRI R. N. SHARMA:** It is against rule 67 which says:

"When a Bill is pending before the House, notice of an identical Bill, whether received before or after the introduction of the pending Bill, shall be removed from, or not entered in, the list of pending notices, as the case may be, unless the Speaker otherwise directs."

**MR. DEPUTY-SPEAKER:** Now I will otherwise direct in this case, because it is for Government to come forward and say that this is the case. Not that I do not believe you, but I think it is for Government, and the Minister concerned with this department, to say. Until that is very clearly stated before the House, I direct that the Bill can be introduced.

**PROF. MADHU DANDAVATE (Rajapur):** May I quote a precedent? Sometime back in the very first session.....

**SHRI R. D. BHANDARE:** After you have given the ruling, why question it?

**PROF. MADHU DANDAVATE:** For future guidance.

**SHRI R. D. BHANDARE:** Let him not guide the Chair.

**PROF. MADHU DANDAVATE:** I am seeking guidance from the Chair for myself.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 17th November, 1972.

Sometime back when I had moved the Constitution Amendment Bill, afterwards the 24th Constitution Amendment Bill was introduced by Government. At the time, I had referred to this issue and raised the point whether when an identical Bill was already introduced by me, a similar Bill could be brought here. I think an identical situation is there now.

MR. DEPUTY-SPEAKER: When the Bill is pending before the House. It is only when another identical Bill is pending at that time. Anyway, for the time being — (*Interruption*).— Order please. I would like to be very clear, and I would like the Minister concerned to come forward. That is why I say it can be introduced at this stage. (*Interruption*) Order please. Now, the question is:

“That leave be granted to introduce a Bill further to amend the Mines Act, 1952..”

*The motion was adopted.*

SHRI S. C. SAMANTA: I introduce the Bill.

#### COIR INDUSTRY (AMENDMENT) BILL\*

(*Amendment of sections 10, 20 etc.*)

SHRI S. C. SAMANTA (Tamluk): I beg to move for leave to introduce a Bill further to amend the Coir Industry Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Coir Industry Act, 1953.”

*The motion was adopted.*

SHRI S. C. SAMANTA: I introduce the Bill.

#### DELHI RENT CONTROL\* (AMENDMENT) BILL\*

(*Amendment of section 2*)

श्री जशवि भूषण (दक्षिण दिल्ली) :

उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि दिल्ली भाटक नियंत्रण अधिनियम, 1958 का और संशोधन करने वाले विधेयक को पुरःस्थापित करो की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Delhi Rent Control Act, 1958.”

*The motion was adopted.*

श्री जशवि भूषण : मैं विधेयक पुरःस्थापित करता हूँ।

15.13 hrs.

#### PREVENTION OF COW SLAUGHTER BILL

by Shri Bharat Singh Chowhan—contd.

MR. DEPUTY-SPEAKER: We take up further consideration of the following motion moved by Mr. B. S. Chowhan on the 1st September, 1972:—

“That the Bill to prevent cow slaughter in India, be taken into consideration.”

Two hours were allotted. 1 hour 20 minutes were taken. 40 minutes is the balance. Shri Ram Gopal Reddy was on his legs.

SHRI M. RAM GOPAL REDDY (NIZAMABAD) rose—

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 17.11.72.